

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

42.

C.P. (IB)/1199(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 14.11.2022

NAME OF THE PARTIES:

State Bank Of India

Vs

Mr. Rajkishore Balkishan Maniyar

SECTION: Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Dheeraj Patil, Ld. Counsel for the Petitioner present. Mr. Avinash R. Khanolkar, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Personal Guarantor seeks three weeks' time to file reply to the report filed by the RP.
3. Ld. Counsel for the Personal Guarantor is directed to file reply within three weeks by duly serving the copy to the other side.
4. List this matter on **11.01.2023**.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)